

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 456 of 2011

Tuesday, this the 31st day of January, 2012

CORAM:

Hon'ble Mr. Justice A.K. Basheer, Judicial Member

Suresh Chandra Babu, Contingent Employee,
 Kanjirapally HPO, Kanjirapally. **Applicant**

(By Advocate – Mr. Vishnu S. Chempazhanthiyil)

V e r s u s

1. The Superintendent of Post Offices,
 Changanassery Division, Changanassery.
2. The Postmaster General,
 Central Region, Kochi.
3. Union of India, represented by the
 Chief Postmaster General,
 Kerala Circle, Thiruvananthapuram. **Respondents**

(By Advocate – Ms. Deepthi Mary Varghese, ACGSC)

This application having been heard on 31.01.2012, the Tribunal on the same day delivered the following:

O R D E R

1. The grievance of the applicant in this Original Application is that the respondents have willfully refused to consider his claim for appointment against a Group-D post though he is eminently eligible to hold such a post.
2. According to the respondents the case of the applicant could not be considered since no vacancy arose under the 25% quota available for casual labourers during the relevant years viz. 2004, 2005, 2006, 2007 and 2008.



3. The learned counsel for the applicant submits that the applicant will be satisfied if the Original Application is disposed of with an appropriate direction to the respondents to consider the case of the applicant as and when the next vacancy arises in the category concerned. I find that the above submission is justified in the facts and circumstances of the case.

4. Therefore, the Original Application is disposed of with a direction to the respondents to consider the claim of the applicant for appointment against Group-D post under 25% quota earmarked for casual labourers as and when such vacancy arises in the ensuing years.

5. It is made clear that it will be open to the applicant to pursue the matter if and when any contingency arises. No order as to costs.

UNW/NS
(JUSTICE A.K. BASHEER)
JUDICIAL MEMBER

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